

सं. 1-2/34-SDF-1

(i) इस नियम (1) में पर्यन्त शब्दों के पश्चात् निम्नलिखित शब्दों के साथ स्वयंसेवक नियम जोड़ा जाय, अर्थात्—

“परन्तु यह कि नियम में शब्दों की रिक्त जगहों पर नीचे उपरोक्त या राज्य सरकार, भाँसे गए शब्दों का प्रयोग के रूप में प्रदत्त शब्दों के रूप में किया हो जाय तो वे मान्यमान होंगे।”

(ii) उपनियम (3) के खण्ड (क) के स्थान पर निम्नलिखित खण्ड रखा जाएगा, अर्थात्—

“(क) इस नियम के अधीन दी गई ऋण की रकम पर प्रति वर्ष 6 प्रतिशत के साधारण ब्याज की शर्तों पर हरेवी सीर शर्तों का प्रतिबन्ध, इस ऋण के निश्चय की शर्तों से मूल्यांकन कर तीन वर्ष की अवधि में ब्याज की रकमों पर प्रारम्भ होगा और चार के इतना बतौर वार्षिक निश्चय में प्रतिवर्ष किया जाएगा और ऋण पर ब्याज का बंधन ऋण लेने की तारीख से एक वर्ष की अवधि के बाद प्रतिवर्ष किया जाएगा।”

[सं. 1-2/34-SDF-1]

गुरदेव सिंह, डी. सी. (SF)

MINISTRY OF FOOD & CIVIL SUPPLIES

(Department of Food)

New Delhi, the 14th November, 1985

NOTIFICATION

G.S.R. 838(E).—In exercise of the powers conferred by section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These Rules may be called the Sugar Development Fund (Second Amendment) Rules, 1985.

(2) They shall come into force on the date of their publication in the official Gazette.

2. In the Sugar Development Fund Rules, 1983 (hereinafter referred to as the said Rules), in clause (g) of rule 2, the following shall be inserted at the end, namely:—

“or the Industrial Reconstruction Bank of India established under section 3 of the Industrial Reconstruction Bank of India Act, 1984 (62 of 1984)”.

3. In rule 16 of the said rules,—

(i) In sub-rule (9) :—

(a) In clause (ii), the portion beginning with the words “and shall, as far as possible, be identical to the terms and conditions” and ending with the words “on the lines of the terms

and conditions of the agreement relating to the said scheme” shall be omitted;

(b) after clause (ii), the following clauses shall be inserted, namely:—

“(iii) The loan from the Sugar Development Fund will carry a concessional rate of simple interest of 6 per centum in case of any default to repay, interest of the amount of the loan, or payment of any instalment thereof or interest thereon, an additional interest at the rate of two and half per cent per annum on the amount of default shall be payable by the sugar undertaking.

(iv) The repayment of loan under this rule together with interest thereon shall commence after the expiry of one year from the date of repayment of institutional loan and interest thereon in full or on the expiry of a period of eight years reckoned from the date of disbursement of fund loan, whichever is earlier and loan from the fund along with interest due thereon shall be recoverable in annual instalment not exceeding five in number.”;

(ii) sub-rule (10) shall be omitted.

4. In rule 17 of the said rule, —

(i) in sub-rule (1), after the existing proviso, the following proviso shall be inserted, namely :—

“Provided further that the loan from the Fund shall be granted only if the Sugar Undertaking or the State Government contributes a minimum of 10 per cent of the loan applied for from its own resources as margin money.”;

(ii) in sub-rule (3), for clause (a), the following clause shall be substituted, namely :—

(a) The amount of loan advanced under rule shall carry a concessional rate of simple interest of 6 per cent per annum and the repayment of the loan shall commence on the expiry of moratorium of three years reckoned from the date of disbursement of the said loan and shall be repaid in equal annual instalments not exceeding four in number and the interest on the loan shall be paid annually after the expiry of one year from the date of drawal of loan.”

[No. 1-2/34-SDF-1]

GURDEV SINGH, Dy. Secy. (SF)